1	2	3	4	5	6
25.	Tripura	25.63	25.63	56.43	20.44
26.	Uttar Pradesh	762.83	762.83	294.52	223.67
27.	Uttarakhand	128.84	48.73	8.21	0.00
28.	West Bengal	486.65	486.65	374.58	324.44
	TOTAL STATES	7732.75	7467.04	8389.37	5425.04

* Includes sub-schemes of RKVY

Assistance to Chhattisgarh

†1562. DR. BHUSHAN LAL JANGDE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government has not included assistance of State Co-operative Marketing Association for assistance scheme for major foodgrains and seed and fertilizer handling while ascertaining eligibility under Rashtriya Krishi Vikas Yojana for the year 2013-14 of Chhattisgarh;

(b) whether both the components are to be included as per letter written by the Government of Chhattisgarh to Central Government; and

(c) whether second instalment of Chhattisgarh under ISOPAM is pending and Central assistance will be released?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI TARIQ ANWAR): (a) and (b) As per extant guidelines of Rashtriya Krishi Vikas Yojana (RKVY), all plan expenditure incurred by Government of Chhattisgarh on Agriculture and Allied activities and Forestry and Wildlife have been included to ascertain eligibility of the State under RKVY during 2013-14. However, expenditure incurred by the State on Mukhyamantri Khadhyann Sahayata Yojana was not considered as it is not classified under the Major Head of Plan Expenditure of Agriculture and allied Activities.

† Original notice of the question was received in Hindi

(c) Rs. 4.29 crore has been released to Chhattisgarh under Integrated Scheme of Oilseeds, Pulses, Oilpalm and Maize (ISOPOM) during the year 2013-14 as first instalment. State will become eligible for second instalment when it submits utilization certificates for funds made available under ISOPOM.

Treating pisciculture at par with agriculture

1563. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government has any proposal to treat pisciculture at par with agriculture; and

(b) if not, whether it would consider to grant such parity with a view to increase fish production in the country for domestic consumption and export?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI CHARAN DAS MAHANT): (a) and (b) Some State Governments and Associations of Aquaculture sector have suggested that Pisciculture/aquaculture be treated at par with agriculture so that the subsidy, income tax benefits and other incentives available to agriculture could be extended to Pisciculture. The Department of Animal Husbandry, Dairying and fisheries, Ministry of Agriculture had requested Ministry of Finance to consider these suggestions. Ministry of Finance has informed that the income from fisheries does not qualify as agricultural income under the Income Tax Act, 1961 and hence is subject to income tax. However, some incentives are available for cooperatives and enterprises for fisheries activities under section 80P, 80-IB (11A) and 35 AD of the Income Tax Act, 1961. In respect of provision of loans at low interest rates, it is stated that the provision of interest subvention is available for crop loans upto Rs. 3 lakhs to the agriculture farmers. Loans for the purpose of fisheries sector are not covered under this scheme at present.

Grant-in-aid to Himachal Pradesh

†1564. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any grant-in-aid is being given to Himachal Pradesh for various Agriculture schemes by the Central Government;

† Original notice of the question was received in Hindi